

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : Division Bench 1

APPEAL No. ST/40865/2017

(Arising out of Order-in-Appeal No. 698/2016 (STA-I) dated 28.12.2016 passed by the Commissioner of Service Tax (Appeals-I), Chennai).

M/s. Orchid Designs Pvt. Ltd.
Mo. 3, Muthial Reddy Street,
Alandur, Chennai-600 016.

Appellant

Vs.

The Commissioner of Service Tax
Service Tax III Commissionerate,
Newry Towers,
No.2054-I, 2nd Main Road,
Anna Nagar, Chennai-600 040.

Respondent

APPEARANCE

FOR APPELLANT : Shri P.C. Anand, C.A
FOR RESPONDENT : Ms. Sridevi Taritla, ADC, (A.R)

CORAM

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
Hon'ble Shri VASA SESHAGIRI RAO, MEMBER TECHNICAL

Date of Hearing: **08.03.2023**
Date of Decision: **08.03.2023**

FINAL ORDER No. 40132/2023

Order : Per Hon'ble Vasa Seshagiri Rao

It is submitted on behalf of the appellant that the appellant has opted for the benefit of the scheme under SVLDR. The learned AR Ms. Sridevi Taritla submitted that the matter has been settled as per the scheme.

2. Taking note of the submissions made by the learned Counsel for the appellant, the appeal is dismissed.

(Order dictated and pronounced in the Open Court)

(P.DINESHA)
MEMBER JUDICIAL

(VASA SESHAGIRI RAO)
MEMBER TECHNICAL

BB